

**Improper Lockups for lodging Criminals
in Delhi**

**1076. SHRI IQBAL SINGH:
SHRI SURESH PACHOURI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of Police Stations in the National Capital do not have proper lockups for lodging criminals temporarily;

(b) if so, what are the details thereof; and

(c) what remedial action Government propose to take in this regard?

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P.M. SYED):** (a) Yes Sir.

(b) The Delhi Police has reported that out of 105 Police Stations in Delhi, 44 Police Stations have no proper lockups as these are functioning either in rented or in temporary structures. The arrested persons are lodged in adjoining police station where proper lock-up is available.

(c) In respect of 27 Police Stations, land has already been allotted for setting up permanent Police Stations with proper lock-ups. The Delhi Police is in touch with land owning agencies for allotment of land in respect of the 17 remaining police stations.

**Kidnapping of Govt. Officials by
Naxalites**

**1077. SHRI IQBAL SINGH:
SHRI SURESH PACHOURI**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Naxalities are resorting to kidnapping Government officials and political leaders in various parts of the country to get their activities released from jails

(b) if so, what are the details thereof; and

(c) what remedial action Government propose to take in this regard?

THE MINISTER OF STATE IN THE

**MINISTRY OF HOME AFFAIRS
(SHRI RAJESH PILOT):** (a) and (b) Information is being obtained and will be laid on the Table of the House.

(c) 'Public Order' and 'Police' being the State subjects, it is for the concerned State Governments to devise various methods and take concrete steps to improve law and order situation. At the Central Government level action is taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of naxalite to activities among the States. Further assistance is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of paramilitary forces etc.,

**Involvement of domestic servants in
robberies in Delhi**

1078. SHRI IQBAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) in how many cases reported in the national capital during the year 1992 domestic servants were involved in robbing their employers with details thereof;

(b) how many of such cases were detected and solved by Delhi police;

(c) whether it is a fact that in the recent past Delhi police had launched a campaign of checking the antecedents of domestic servants in the capital;

(d) if so, what were the results of that campaign; —

(e) whether Government propose to make it compulsory for the citizens in the capital to get the antecedents of their domestic servants get verified prior to their appointments to stop domestic servant related crimes; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI P.M SAYEED): (a) 4 cases have been reported in Delhi during the year 1992 in which domestic servants were involved in robbing their employees. The details of these cases are as under:

(1) On the complaint of one Shri Rajesh Dhawan, resident of Rohini that his servant alongwith his two associates attempted to rob his wife, a case FIR No. 85 dated 7.2.92 under section 394/397/34 IPC at Police Station Magolpuri, Delhi was registered. Two accused have been arrested and the other has been absconding. The case has been challaned in the court.

(2) On the complaint of one Shri Ashok Kumar, resident of Vikaspuri that his domestic servant alongwith one other boy put knife on his neck with a view to rob him, a case FIR No. 370 dated 26.8.92 under section 394/397 IPC and 25/27/54/59 Arms Act was registered at Police Station Vikaspuri. One accused has been arrested and the other has been absconding. The case has been put in the Court.

(3) On receipt of an information from Police Control Room that there was quarrel at D-5, Defence colony, a police officer of Police Station defence colony reached the spot and arrested two servants who alongwith three other accused has conspired to rob the house. A case FIR No. 361 dated 30.7.92 under section 392/34 IPC was registered at police Station Defence Colony, New Delhi and all the five accused arrested. The case has been challaned in the court.

(4) On the complaint of one Smt. Birwa Wati Batra resident of New Friends Colony, New Delhi that her domestic servant committed robbery in her house, a case FIR No. 649 dated 17.10.92 under section 392 IPC was

registered at Police Station Srinivas puri, New Delhi and the accused arrested. The case has been challaned in the court.

(b) All the four cases have been worked out. The cases have been put in the courts.

(c) and (d) Yes Sir. The checking of antecedents of domestic servants is done by the local police. The particulars of the domestic servants are sent to district Police Stations of their residence for verification. The public also get the antecedents of their servants verified through the police. The response from public is encouraging.

(e) and (f) No such proposal is under consideration of the Government.

भोपाल के दंगों में मारे गये/घायल हुए व्यक्ति

1079. श्री कैलाश नारायण सारंग: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) दिसम्बर, 1992 में मध्य प्रदेश के भोपाल नगर में हुए दंगों के दौरान दंगाईयों ने कितने निर्दोष व्यक्तियों की हत्या की तथा कितने व्यक्तियों को घायल किया तथा पुलिस कार्यवाही में कितने दंगाई मारे गये तथा उनके नाम और पते क्या हैं;

(ख) दंगों में मारे गये और घायल हुए व्यक्तियों के आश्रितों को दी गई सहायता का व्यौरा क्या है;

(ग) क्या दंगाईयों द्वारा मारे गये निर्दोष व्यक्तियों के आश्रितों और पुलिस कार्यवाही में मारे गए दंगाईयों के आश्रितों को समान सहायता और सुविधाएं दी जा रही हैं; और

(घ) यदि हां, तो भिन्न स्थितियों में मारे गये व्यक्तियों के आश्रितों को एक समान सहायता राशि देने के क्या मानदण्ड हैं?